संज्ञित नाम और प्रारम्भ.- (1) इन नियमों का संज्ञित नाम भारतीय विमाननस्थल प्राधिकरण (अध्यक्ष और अन्य सदस्यों की सेवा की शर्तें) संशोधन नियम, 2018 है।
(2) ये राजपत में इसके प्रकाशन की तारीख को प्रदुष होगे।

2. भारतीय विमाननस्थल प्राधिकरण (अध्यक्ष और अन्य पूर्वकालिक सदस्यों की सेवा की शर्तें) नियम, 2003 में,-
(1) नियम 3, नियम 4 और नियम 5 के स्थान पर निम्नलिखित नियम रखे जाएगे, अथवा:-
"3. वेतन और प्रदेरें.- (1) ऐसे अध्यक्ष को, जो शासकीय सेवक नहीं हैं, 2,00,000-3,70,000 र. प्रतिमास के वेतनमात्र में वेतन संदेह किया जाएगा।
(2) पूर्वकालिक सदस्य को 1,80,000-3,40,000 र. प्रतिमास के वेतनमात्र में वेतन संदेह किया जाएगा।

4. प्रदेरें.- ऐसे प्रश्रेष्ठ अंतर्कालिक सदस्य को, जो शासकीय सेवक नहीं हैं, ऐसे प्रदेरें दिन के लिए, जब प्राधिकरण की बैठक में उपस्थित होता है, 15,000 र. की सेवा प्रदेरें ऐसे दिन के लिए यथा यह इसकी समिति में, उनके कोई हो, उपस्थित होता है, 10,000 र. वेतन फीस संदर्भ की जाएगी।
S.O. 1577(E).—In exercise of the powers conferred by clauses (a), (b) and (c) of sub-section (2) of section 41 of the Airports Authority of India Act, 1994 (55 of 1994), the Central Government, hereby makes the following rules to amend the Airports Authority of India (Conditions of Service of the Chairman and Other Members) Rules, 2003, namely:

1. **Short title and commencement.**—(1) These rules may be called the Airports Authority of India (Conditions of Service of the Chairman and Other Members) Amendment Rules, 2018.

   (2) These rules shall come into force on the date of their publication in the Official Gazette.

2. In the Airports Authority of India (Conditions of Service of the Chairman and Other Members) Rules, 2003,—

   (I) for rule 3, rule 4 and rule 5, the following rules shall be substituted, namely:
"3. Salary and allowances. – (1) The Chairperson, who is not a servant of the Government, shall be paid salary in the scale of pay of Rs.2,00,000–3,70,000 per month.

(2) The whole-time Member shall be paid salary in the scale of pay of Rs.1,80,000–3,40,000 per month.

4. Fee. – Every part-time member, who is not a servant of the government, shall be paid a sitting fee of Rs.15,000/- for each day he attends the meetings of the Authority and Rs.10,000/- for each day he attends the meeting of its committee, if any.

5. Residential Accommodation. – The Chairperson and every whole-time member shall be entitled for residential accommodation on subject to the following:

(a) Recovery of rent for the accommodation arranged by the Authority shall be @ 7.5% of the basic pay subject to the ceiling on the monthly rental for such accommodation to be regulated in accordance with the instructions issued by the Central Government in this regard from time to time; and

(b) additional recovery @2.5% wherever furnished accommodation has been arranged by the Authority either in its own township or own residential flats or arranged on lease basis."

(II) for rule 9, the following rule shall be substituted, namely:

"9. Period of notice for termination or resignation. – (1) The Chairperson or a whole-time member or a part-time member, as the case may be, who is not a servant of the Government, may resign the office by giving notice in writing of not less than 3 months or on a payment of 3 months’ salary in lieu thereof to the Central Government.

(2) The Central Government may terminate the appointment of the Chairperson or whole-time member or part-time member, as the case may be, who is not a servant of the Government, after giving him a notice of not less than 3 months or on payment of 3 months’ salary in lieu thereof."

[No. AV-24011/25/2017-AAI-MOCA]

ARUN KUMAR, Jt. Secy.

Note: The Airports Authority of India (Conditions of Service of the Chairman and Other Members) Rules, 2003 were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 718(E), dated the 12th June, 2003.